# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 25 of 1996

Allahabad this the 05th day of July, 2001

### Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dwariak Prasad S/o Shri Ram Naresh, R/o J.55-H Defence Colony, Golaghat Cantt. Kanpur, Ticket No.102/MF Ordinance Equipment Factory, Kanpur.

By Advocates Shri Avnish Tripathi
Shri B. Ram

### Wersus

- 1, Union of India through its Secretary, Ministry of Defence, South Block, New Delhi.
- 2. Additional Director General, Ordinance Equipment Factory, (O.E.F.Gr.) Gr.G.T. Road, Kanpur.
- General Manager, Ordinance Equipment Factory, Kanpur.
- 4. Works Manager/Personal Ordinance Equipment Factory, Kanpur.

Respondents

#### By Advocate Shri Amit Sthalekar

ORDER (Oral)

## By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Dwarika Prasad joined as unskilled labour in Ordnance Equipment Factory, Kanpur on 20.2.1963 and after getting due promotions, he retired on attaining his age of superannuation, computed on the basis of his date of birth as recorded in his service record i.e. 19.02.1938.

The applicant has a grievance that his superannuation

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has been wrongly calculated because his correct date of birth is 16.01.19401 and, therefore, he has come up for consequential directions to the respondents.

- The respondents have contested the case, filed counter-reply with the specific mention that at the time when the applicant initially joined the service, he did mot submit any document in support of his date of birth, therefore, his date of birth was reckoned on the basis of opinion of Medical Officer, according to which it was 19.02.1938. Ithhas also been contended that at the time of entry in his service record on 12.07.1968, the applicant signed the service book wherein his date of birth was mentioned as 19.02.1938 and did not raise any objection at that time. It has also been pleaded on behalf of the respondents that no correction in deadate of birth is possible water years after lapse of five years from date of entry un The records.
- 3. Heard counsel for the parties and perused the record.
- 4. Shri A. Tripathi, learned counsel for the applicant mentions that at the time when he joined the service, he submitted copy of School Leaving Certificate and when he found his date of birth has wrongly been mentioned, he again submitted another copy of School Leaving Cetrtificate in the year 1973, wherein there is clear mention ....pg.3/-

that the date of birth of the applicant is 16.1.41. In support of his contention he referred (1990)14 A.T.C.15 Ram Krishna Gupta Vs. Union of India, wherein the move to get the date of birth corrected beyond the period of five years was allowed to be considered. He has referred another case 'Sikanderbeg Mirza Vs. U.O.I. (1990)14 A.T.C. paged 20'to give strength to his submission that School Leaving Certificate stand on better footing while assuming its confidential value in comparison to medical certificate. On the point of limitation of five years period, he has referred (1991) 16 A.T.C.801 in O.A.No.404 of 1990 decided by Madras Bench of the Tribunal on 27.11.90. a case of He has also referred/the Calcutta Bench of High Court wherein it has been held that alteration of date of birth beyond the prescribed time limitcan he allowed in accordance with circumstances of the matter.

- In his reply, Shri Amit Sthalekar, learned counsel for the respondents took me through the law handed down by Hon'ble Apex Court in Harnam Singh's case (A.I.R. 1993 S.C. 1367) and also a decision in (1997) S.C.C. page 647 U.O.I. Vs. C. Ramaswamy & Ors.
- 6. On going through the referred law, it is found that there is no absolute bar to consider the request beyond the period of five years, but it is open only in exceptional circumstances, where there is allegation of interpolation or the applicant succeeds to show that he immediately moved for

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correction after he came to know that incorrect date of birth has been entered into his service record, but at the same time no correction or alteration in the date of birth shall ordinarily be allowed, particularly at the fag end of retirement.

7. With the above legal position in view, the facts and circumstances of the present matter are examined. The applicant alleges that at the time when he initially joined the service and his service record was being prepared, he submitted the copy of School Leaving Certificate, which contains his correct date of birth, but without taking notice of it his date of birth has been entered on the basis of opinion by the Medical Officer and when he came to know that his date of birth has not been entered in accordance with entry in his School Leaving certificate, he submitted another application along with another copy of School Leaving certificate in the year 1973. This contention from the side of the applicant does not find suffort from copies of record as brought through the pleadings from either side. Annexure C.A.-2 is copy of first page of the service record of the applicant prepared on 12.07.1968, which bears the date of birth of the applicant as 19.02.1938 and on that very date the applicant signed this document and mentioned therein the date as 12.07.1968, therefore, it cannot be said that he was not in know of entry regarding date of birth in his service record.

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There is another document filed as annexure C.A. which is 'Record Card', which is used as 'Identity Card' and bears the photo and left thumb print of the applicant and his said to have been issued on 07.09.66. It also mentions the date of birth of the applicant as 19.02.1939. No doubt, it is not a document, which may be used as evidence to show the date of birth, but at the same time it indicates that the applicant had a knowledge at that point of time that his recorded date of birth is 19.02.1938. Another 'Record Card' issued on 22.4.1983 also mentions the same date of birth of 1938, which clearly goes to indicate that the applicant had the knowledge right from initial stage that his recorded date of birth is of the year 1938, but he wake up to agitate against it through his representation dated 06.04.93. The applicant has claimed that he moved a representation in 1973 but that has been denied from the side of the respondents. Even if it is assumed that he moved application in 1973 as claimed by him, he again kept silent for 20 years in uple 1993 then he have representation on 6.4.93.

8. Keeping in view the above position, I do not find any good reason for any direction, as prayed for. The O.A. is dismissed accordingly.

No order as to costs.

Member (J)